

to so far, covers the period from July, 1974 to November, 1975 in respect of eight Scheduled Caste officers. Nine officers belonging to Scheduled Caste are yet to be regularised. Regularisation of officers belonging to general category as well as Scheduled Caste

could not be proceeded with further in view of writ petitions filed in the Delhi High Court against 5th amendment of Delhi Administration Subordinate Service Rules notified on 4th December, 1980 and stay order passed thereon.

#### Statement

| No. of Officers regularised from 1-4-1970. | No. of officers out of those at Col. (1) promoted to DANI Civil Service | Number of officers confirmed from 1-4-1970 | Number of Officers out of those at Col. (3) promoted to DANI Civil Service. |
|--|---|--|---|
| 1  | 2   | 3  | 4   |
| General Category—44                        | 7   | 34   | ..  |
| Schedule Castes—10                         | 9   | 2  | 1   |
| Scheduled Tribes—                          | ..  | ..   | ..  |
| <b>Total</b>                               | <b>54</b>   | <b>36</b>                                  | <b>31</b>   |

#### Inclusion of Sales promotion Employees under category of Workmen

3198. SHRI K. A. RAJAN: Will the Minister of LABOUR be pleased to state:

(a) whether Government have received suggestions from various labour organisations regarding the advisability of duty based definition of workmen under the Industrial Disputes Act, 1947 so as to include sales promotions employees under the category of workmen irrespective of the salaries drawn by them; and

(b) if so, what action is proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir.

(b) The proposal is under examination.

#### Reservation in Promotion Cases in Central Services

3199. SHRI NATHU RAM SHAKYAWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Supreme Court of India has recently held that reservation in promotion cases in Central services does not violate the Constitution;

(b) whether it is also a fact that justice Pathak has while concurring with the judgement, held that reservations upto 50 percent in the Central services should be made upto the period till the quote reserved for Scheduled Castes/Tribes is brought upto the level as fixed by Government; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) (a) Yes, Sir.

(b) and (c). Justice Pathak has, in a separate judgement, held that a maximum of 50 per cent for reserved quotas in their totality is a rule which appears fair and reasonable, just and equitable, and violation of which would contravene Article 335. While upholding reservation in promotion in the recent judgement, the Supreme Court has followed its earlier judgement in the case of General Manager, Southern Railway Vs. Rangachari. In separate judgements, all the three judges constituting the Division Bench have opined that reservation (both current as well as carry forward) should be limited to 50 per cent of the total vacancies available. Justice Pathak has further held that exceeding the limit of 50 per cent will violate Article 335, which stipulates maintenance of efficiency in administration. He has also said that this limit was laid down by the Supreme Court in its earlier judgement and since these decisions have not been over-ruled, they are binding.

#### Schemes to develop Industries in Orissa

3300. SHRI RASABEHARI BEHERA: Will the Minister of INDUSTRY be pleased to state:

(a) the schemes and programmes prepared by Government of Orissa for the development of industries in the State;

(b) the facilities provided so far for the attraction of industrialists other than the State; and

(c) the details of assistance given by his Ministry for the development of industries in the State?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). Brief particulars of the various projects in the Large & Medium Industries Sector, as sent by the Orissa Government for inclusion in the Sixth Five Year Plan (1980-85) period, are given below:—

#### I. Schemes/projects of State Industrial Development Corporation:

#### Continuing Schemes:

1. Konark Jute Mills, Dhonkanal (Jt. Sector).
2. Sodium Dichromate Plant, Talcher (Jt. Sector).
3. XLPE Power Cables Projects, Baripada (Jt. Sector).
4. Proporzil Mill, Hirakud.
5. Hira Cement Works (Expansion), Bargarh.
6. Spun Pipe Plant, Chowdwar.
7. Refractory Works, Chowdwar.
8. Mini Cement Plant, Kiringsera (Sundergarh District).

#### New Schemes:

9. Sonepur Spinning Mills.
10. Boiler Pipe Plant, Bhubaneswar.
11. Ealasore Salt Project.
12. Three Spinning Mills (Puri, Bolangir, Mayurbhanj).
13. TV Glass Shell Project.
14. Magnetic Video Tapes.
15. Special Motors.
16. EHT Insulators.
17. Mica Paper
18. Forge Shop.
19. Special Electrodes.
20. Forge Tools (export oriented).
21. Polyester Fibre Plant.
22. Explosives Plant.
23. Ferro Vanadium Plant.

#### II. Schemes/projects of Industrial Promotion & Investment Corporation:

##### Joint Sector Projects:

##### Continuing Schemes:

1. Refractory Project, Dhenkanal.
2. Tool Room, Sunabeda.
3. Watch Assembly Project, Khurda.
4. Electrolytic Manganese Dioxide, Keonjhar.
5. Sponge Iron Project, Keonjhar.
6. Drug Complex, Bhubaneswar.

##### New Scheme:

7. H. T. Fastners, Dhenkanal.
8. Calcium carbide, Raigapur.